

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1806  
ANSWERED ON:10.08.2011  
MANAGEMENT QUOTA IN PRIVATE COLLEGES  
Ganpatrao Shri Jadhav Prataprao;Muttemwar Shri Vilas Baburao

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Supreme Court has issued directions to abolish the management quota in private engineering colleges in the country;
- (b) if so, whether some of the engineering colleges are giving admissions under management quota even after the above directions of apex Court;
- (c) if so, the details thereof and reasons therefor; and
- (d) the steps being taken by the Government to implement in the said ruling?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a) to (c): As per judgment of Hon'ble Supreme Court in the case of P.A. Inamdar, which is the last judgment by the Constitutional Bench, there is no justification for imposing seat sharing quota by the State and unaided private professional education institutions including management seats. The Hon'ble Court also observed that fixation of percentage of quota is to be read and understood as possible consensual arrangement which can be reached between unaided private professional institution and the states.
- (d): The admissions in compliance to directions of Hon'ble Supreme Court are made by competent authority of the State Governments.